

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/286/ (IB)/2017

NAME OF THE PETITIONER(S) : DALAS BIOTECH LTD

NAME OF THE RESPONDENT(S) : ARVIND REMEDIES LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

G.L. RAMSHANKAR

Counsel for
Petitioner



Mrs. Sudarsana
Sunder

Counsel for
Respondent



ORDER

Counsel for petitioner present. Counsel for respondents present. Counsel for petitioner submitted that the respondents appeared before the Hon'ble High Court of Madras and filed counter. Counsel for petitioner has also filed rejoinder in the matter. It has been further stated that the respondents were represented by Ms Sudarsana Sunder and therefore he is not under obligation to provide a fresh typed set of the petition to the Respondents. Counsel for petitioner is directed to file an affidavit and bank statement as per Sec.9 (3) (b) & (c) of IB Code, 2016 within 7 days. The counsel for respondents is directed to submit final arguments on the next date of hearing alongwith the counsel for petitioner. Put up on 19.06.2017 at 2.30 P.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)